



भारत 2023 INDIA

वसुधैव कुटुम्बकम्

ONE EARTH • ONE FAMILY • ONE FUTURE

75 Azadi Ka Amrit Mahotsav

JHALSA - CELEBRATING AZADI KA AMRIT MAHOTSAV

"After all, it is for 'The common man' that the judicial system exists."

Hon'ble Mr. Justice Sanjay Kishan Kaul
Judge, Supreme Court of India & Executive Chairman, NALSA
in *Ajit Mohan & Ors v. Legislative Assembly National Capital Territory of Delhi & Ors*
LL 2021 SC 288

100-DAY AWARENESS & OUTREACH CAMPAIGN

From 17.09.2023 to 25.12.2023

JHARKHAND STATE LEGAL SERVICES AUTHORITY, RANCHI

100-DAY AWARENESS & OUTREACH CAMPAIGN

(From 17.09.2023 to 25.12.2023)

ACTIVITIES

1. Intensive Campaign to identify the children in need of care and protection and link them with child protection scheme, so that they may never become victims of Trafficking/ Child Labour / Child Marriage / Child Abuse etc. This campaign shall be conducted in close coordination with the Village Level Child Protection Committees and Kailash Satyarthi Children's Foundation.
2. Special Campaign shall be conducted in the area of potential child trafficking for protecting those children from being trafficked. Their educational, nutritional and other development needs shall be taken care of by the DCPU and Dept. of Women, Child Development and Social Security, Govt of Jharkhand.
3. The children identified and brought under the Child Protection eco system of the state shall be monitored at the level of VLPCP, DCPU and CWC till they attain eighteen years of age or they are completely safe in family based care system.
4. Intensive Campaign for victim emancipation (Identification of victims by holding camps at LSCs, Receiving Applications for victim compensation, Grant of compensation)- (From 17.09.2023 to 25.12.2023)
5. 100 Days Intensive Campaign in Jails to map all such inmates who:
 - (i) Have been granted bail, yet, not jailed out
 - (ii) Who are convict, but, no appeal filed
 - (iii) Who are covered u/s 436A Cr.P.C.
6. At least one visit to jail shall made in each of the four phases for identification of inmates who are in need of legal services / medicare or psychological counselling.
7. One Mega Legal Services-cum-Empowerment Camp in each District
8. Intensive Campaign to reach out each of 29000+ villages of Jharkhand at least twice
9. Intensive Campaign in the Observation Homes to identify such children:
 - (i) Who are there for more than 3 years.
 - (ii) Who are in need of legal representation
 - (iii) Who needs medical treatment/counselling.
10. At least one Programme each for Women, Children, Differently Abled Person, Tribals
11. Exhibition of the DLSA Achievements at District Level in LSC in association with District Administration
12. Holding of Essay, Painting, Debate Competition in Legal Literacy Clubs of Jharkhand and felicitation of State/Zonal Best Girls and Boys in JHALSA
13. Prabhat Pheris on every Tuesdays of the Campaign period

Note-

1. In every Programme, an application for legal aid by accused and/or victims shall be received.
2. DLSA shall send data with pictorials and proper clippings every day w.e.f. 2nd Day.
3. DLSAs excluding Ranchi and Jamshedpur (Ranchi and Jamshedpur have exclusive 14 seater vehicle for Awareness and Outreach) may request District Administration for providing vehicle for the campaign on need basis.
4. The Panel Lawyers/PLVs shall be provided Tea, Water, refreshment packets during the Campaign.
5. Print/Digital/Electronic media shall be extensively used for spreading awareness.

OUR PRESENCE



DURING THE CAMPAIGNING



In every programme Legal Aid request/application shall be received and Legal Aid shall be granted.



It shall be the endeavor to reach every village at least twice.



Applications for Lok Adalat/ Special Lok Adalat/Mediation shall be received.



Victim shall be identified, application shall be received and steps for compensation shall be taken.

ACTION STAGE-CONDUCT OF ACTIVITIES

STEP-1: PREPARATION OF SCHEDULE OF ACTIVITIES

The District Legal Services Authorities or SDLSCs under guidance of DLSA will prepare schedules for conduct of activities during the campaign period i.e., From 17.09.2023 to 25.12.2023.

These schedules must be prepared for activities to be undertaken in phase wise manner.

1st Phase- (25 Days) From 17.09.2023 to 11.10.2023

2nd Phase- (25 Days) From 12.10.2023 to 05.11.2023

3rd Phase- (25 Days) From 06.11.2023 to 30.11.2023

4th Phase- (25 Days) From 01.12.2023 to 25.12.2023

The detailed schedules must be prepared and submitted to JHALSA

While preparing the plan, the DLSA must ensure that a wide range of subject areas and beneficiaries are considered. These may include, but not be limited to:-

- 1) Empowerment of women including remedies against domestic abuse, sexual offences, discrimination, sexual harassment at the work place, trafficking etc.
- 2) Various welfare schemes and policies of the government including victim compensation schemes.
- 3) Accessing courts and legal remedies.
- 4) Awareness about Motor Accident Claims matter.
- 5) Rights of persons during arrest & detention (in collaboration with police & prison department).
- 6) Rights and entitlements of persons with disability, senior citizens, transgender persons, SC/STs, and other marginalized groups.
- 7) Sensitization of criminal justice stakeholders on right of legal assistance and functioning of legal services authorities (in collaboration with judicial, police or prison training academy).
- 8) Alternate dispute redressal mechanisms and process of availing them.
- 9) Awareness on POCSO Act.

STEP 2: CONDUCT OF ACTIVITIES

The DLSA/SDLSC will ensure that activities are undertaken as per the schedule. For local reasons, a particular activity may be rescheduled.

The DLSA/SDLSC must also ensure that COVID protocols, if any, are followed during the conduct of all activities.

STEP 3: PUBLICITY OF ACTIVITIES CONDUCTED

1. The DLSA must ensure that at every level local media is briefed (including press release) on upcoming events. If required the schedules can be shared in advance, to enable wide reporting of activities undertaken.
2. The DLSA will ensure that photographs are taken of each event held. These photographs must clearly show the location of the event and the participants, the outreach material disseminated etc. These photographs must be attached to reporting (see below) of each event.
3. A proper media briefing can be organised at the beginning and end of the campaign.
4. Media persons may be requested to prepare programme reports, live reporting, other write-ups etc.
5. The detailed daily event schedule may be put on SLSA website also.

STEP 4: DOCUMENTATION

A brief write up must be prepared for each event undertaken. The report should include the brief about the event, the details of activity undertaken, the total number of participants/beneficiaries and any other relevant information. It may also document any positive feedback received from the audience regarding the event. A member of the Outreach Team should be assigned to do the documentation. These must be prepared on daily basis and must be submitted to DLSA/SDLSC just after the conduct of event.

SAMPLE FORMAT FOR DOCUMENTATION

Name of Event :
Location :
Date :
Time :
Name of LSA :
No. of Attendees /Participants : Mode : Virtual/Physical
Collaborators :
Purpose :
Details of activity conducted :
.....
.....
Prepared by :

REPORTING & ASSESSMENT OF ACTIVITIES

1. During Campaign Reporting:

During the Campaign, every DLSA shall also send report of the activities in each week period to the JHALSA in the format The DLSAs must ensure that their report includes high resolution pictures with proper caption and success stories. The reports must be sent in word file (.docx) and the images must also be sent separately in (.jpeg) format to avoid quality deterioration of the pictures. The format provided for the DLSAs is not exhaustive and they can provide details of all the other activities which are not covered in the given format.

SAMPLE FORMAT FOR REPORTING FOR OUTREACH TEAMS TO DLSA

Time Period :

Concerned DLSA :

Members of District Outreach Team :

Number & Names of villages visited :

Delay in submission of daily reports, mention dates :

No. of activities undertaken :

Short Description of each activity

1.

2.

3.

4.

Number of beneficiaries :

Differently Abled Persons	SC	ST	Women	Children	Senior citizens	Trans-genders	Others	Total

Number of Legal Awareness Camps during week

Rural areas	Slurns/colony of poor's & labour class	Urban areas other than slurns/colony of poor's etc.	Schools / colleges	Others	Total

Challenges faced (if any) :

.....

Advice from people :

.....

Report Prepared by :

2. After Campaign Reporting: At the Level of DLSA

After the completion of the campaign, each District Legal Services Authority should compile a detailed report of activities, including photographs for all activities conducted during the period of campaign and send to JHALSA. The Outreach Team would assist the DLSA in the preparation of this report.

3. Reporting of Success Stories

The DLSA must document the success stories, or good impact of activities undertaken in the form of a short paragraph and share with the JHALSA.

POST CAMPAIGN ASSESSMENT

1. Planning a Post Campaign Assessment

The success of post campaign assessment often depends upon the amount of time spent in planning for the assessment.

- I. Schedule the Post Campaign Assessment Meeting, ideally, within two weeks of completion of a Campaign.
- II. Select the facilitator who may be the Secretary, DLSA.
 - Facilitator's job is to keep the meeting focused and moving.
- III. For the best results:
 - Plan to conduct the team meeting in person, rather than by phone.
 - Ensure participation of all team members.
 - It is recommended that a time equal to 10 minutes per team member is set aside. If necessary, the assessment can be continued on second day meeting.

2. Conducting Post Campaign Assessment

(i) Introducing the Post Campaign Assessment-

The task of the facilitator is to guide the group through assessment of the Campaign, using a standard set of questions:

- What was expected to happen?
- What actually occurred?
- What went well and Why?
- What can be improved and how?

Start by reminding the team of the purpose and context of the meeting.

The following points need to be kept in view:

- The post Assessment Campaign does not grade success or failure.
- There is always weakness to improve and strengths to sustain.

- Participants should share honest observations about what actually happened (objective data) without assigning blame or praise.
- No one has all the information or answers. Everybody has something important to contribute.
- Set an atmosphere of openness. If necessary, facilitator can introduce ground rules or expectations for the session.

(ii) Closing the Post Campaign Assessment

- a. To close the Post Campaign Assessment, summarize key points identified during the discussion. The session should end on a positive note, linking observations to recommendations for future improvements.
- b. Assign role for follow up: The facilitator should discuss in advance the process for writing up the post camp assessment report.

3. Preparing Report & Sharing the Post Campaign Assessment

The following points may be kept in view:

- (i) Provide a clear summary of concrete and actionable recommendations that will improve the process.
- (ii) Identifying tasks and topics requiring leadership attention.
- (iii) Share the Post Campaign Assessment Report with JHALSA.

The greatest benefit of a Post Campaign Assessment comes from applying the lessons learned to future work. The conclusions drawn must be applied in future campaigns so as to make them more effective.

